

सकेगा। पवन ऊर्जा उत्पादन केन्द्रों द्वारा ऐसा संशोधन पहले समयब्लॉक से शुरु होकर उस छठे ब्लॉक से प्रभावी होगा जिसमें नोटिस दिया गया था। दिन के दौरान अधिकतम 8 पुनरीक्षणों के अधीन रहते हुए, विशेष दिन के 00.00 घंटे से आरंभ होने वाले 3 घंटों के प्रत्येक समयब्लॉक के लिए एक पुनरीक्षण किया जा सकेगा।

(13) मूल विनियम के विनियम 6.5.34 के स्थान पर, निम्नलिखित रखा जाएगा :

“34. आईएसजीएस द्वारा उपलब्धता घोषणा करते समय, 1 डेसीमल (0.1) मेगावाट का प्रस्ताव किया जाएगा तथा 1 डेसीमल (0.1) मेगावाट घंटे सभी हकदारियों, अध्यपेक्षाओं एवं अनुसूचियों को 0.01 मेगावाट के प्रस्ताव हेतु हर एक संव्यवहार के लिए प्रत्येक नियंत्रण क्षेत्र सीमा पर निकटतम 2 डेसीमलो पर पूर्णांकित किया जाएगा।”

(14) ग्रिड संहिता (प्रतिपूरक वाणिज्यिक तंत्र) के अनुबंध-1 के पैरा 5 के स्थान पर निम्नलिखित रखा जाएगा :

“5. पवन उत्पादक 70% की परिशुद्धता तक अपने उत्पादन के पूर्वानुमान लगाने के लिए उत्तरदायी होंगे। इस प्रकार, यदि वास्तविक उत्पादन अनुसूची के +/-30% से अधिक है तो पवन उत्पादक को विचलन प्रभारों का वहन करना होगा। अनुसूची के +/-30% के भीतर वास्तविक उत्पादन के लिए उत्पादक द्वारा कोई यूआई संदेय/प्राप्य नहीं होगा। मेजबान राज्य इस विभिन्नता, अर्थात् +/-30% के अंदर के लिए विचलन प्रभारों का वहन करेगा। तथापि, पवन उत्पादक के कारण मेजबान राज्य द्वारा वहन किए गए विचलन प्रभारों को नवीकरणीय विनियामक निधि के माध्यम से प्रचालित नवीकरणीय विनियम प्रभार के रूप में अभिज्ञात विनियामक प्रभार के रूप में सीईए द्वारा प्रकाशित डाटा पर आधारित पूर्ववर्ती माह में व्यस्ततम मांगों के अनुपात में देश के सभी राज्यों में विभाजित किया जाएगा। यह उपबंध ऐसी तारीख से लागू होगा जो आयोग द्वारा अधिसूचित किया जाए।

अजय कुमार सक्सेना, प्रमुख (इंजीनियरिंग)

[विज्ञापन-III/4/असाधारण/150/13]

टिप्पण : मूल विनियम, भारत के राजपत्र, असाधारण भाग III, खंड 4, क्रम संख्या 115 तारीख 28-4-2010 को प्रकाशित किए गए थे, तथा मूल विनियमों के प्रथम संशोधन को भारत के राजपत्र, असाधारण, भाग III, खंड 4 क्रम संख्या 60, तारीख 6 मार्च, 2012 को प्रकाशित किया गया था।

CENTRAL ELECTRICITY REGULATORY COMMISSION

NOTIFICATION

New Delhi, 6th January, 2014

No. L-1/18/2010-CERC.—In exercise of powers conferred under clause (h) of sub-section (1) of Section 79 read with clause (g) of sub-section (2) of Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 including the first amendment thereof (hereinafter referred to as “the Principal Regulations”).

1. Short title and commencement

- (1) These Regulations may be called the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014.
- (2) These Regulations shall come into force with effect from 17-2-2014.

2. **Amendment in Regulation 2 of Principal Regulations.**— Following new clauses shall be added after clause (gggg) of sub-Regulation (1) of Regulation 2 of Principal Regulations as under, namely:

“(hhhh) Deviation Settlement Mechanism Regulations means Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 including any subsequent amendments thereof;

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(iii) Pooling Station means the sub-station where pooling of generation of individual wind generators or solar generators is done for interfacing with the next higher voltage level:

Provided that where there is no separate pooling station for a wind / solar generator and the generating station is connected through common feeder and terminated at a sub-station of distribution company/STU/CTU, the sub-station of distribution company/STU/CTU shall be considered as the pooling station for such wind/solar generator, as the case may be.

3. Amendment in Regulation 5 of the Principal Regulations:

- (1) Sub-regulation (f) (ii)(a) of Regulation 5.2 of the Principal Regulations shall stand modified as under:

"There should not be any reduction in generation in case of improvement in grid frequency below 50.05 Hz (for example, if grid frequency changes from 49.9 to 49.95 Hz, there shall not be any reduction in generation). For any fall in grid frequency, generation from the unit should increase by 5% limited to 105 % of the MCR of the unit subject to machine capability."

- (2) In sub-regulation (i) of Regulation 5.2 of the Principal Regulations, the following sentence shall stand deleted:

"However, if frequency falls below 49.8 Hz, all partly loaded generating shall pick up additional load at a faster rate, according to their capability".

- (3) In sub-regulation (j) of Regulation 5.2 of the Principal Regulations, the words

"particularly when frequency is falling or is below 49.7 Hz" shall stand deleted.

- (4) In sub-regulation (m) of Regulation 5.2 of the Principal Regulations, the words and figures **"49.7-50.2 Hz"** shall be substituted with the words and figures **"49.90-50.05 Hz"**.

- (5) In sub-regulation (a) of Regulation 5.4.2 of the Principal Regulations, the

following phrase **"whenever the system frequency falls to 49.8 Hz"** shall stand deleted.

- (6) In sub-regulation (b) of Regulation 5.4.2 of the Principal Regulations, the following phrase **"when frequency is 49.7 Hz or below"** shall stand deleted.

- (7) Sub-regulation (g) of Regulation 5.4.2 of the Principal Regulations shall be substituted with the following:

"(g) RLDCs shall devise standard instantaneous message formats in order to give directions in case of contingencies and/or threat to the system security to reduce deviation from schedule by the bulk consumer, SLDC/State Utility/ISGS/Regional Entity/Injecting Utility at different overdrawal/under-drawal/over-injection/under-injection conditions depending upon the severity. The concerned SLDC/other regional entity shall ensure immediate compliance with these directions of RLDC and send a compliance report to the concerned RLDC."

4. Amendment in Regulation 6 of the Principal Regulations:

- (1) Regulation 6.4.6 of Principal Regulations shall be substituted with the following:

"The system of each regional entity shall be treated and operated as notional control area. The algebraic summation of scheduled drawal from ISGS and from contracts through long-term access, medium-term and short-term open access arrangements shall provide the drawal schedule of each regional entity, and this shall be determined in advance on day-ahead basis. The regional entities shall regulate their generation and/or consumers' load so as to maintain their actual drawal from the regional grid close to the above schedule. Maximum inadvertent deviation allowed during a time block shall not exceed the limits specified in the Deviation Settlement Mechanism Regulations. Such deviations should not cause system parameters to deteriorate beyond permissible limits and should not lead to unacceptable line loadings. Inadvertent deviations, if any, from net drawal schedule shall be priced through the Deviation Settlement mechanism as specified by the Central Commission from time to time. Every regional entity shall ensure reversal of sign of deviation from schedule at least once after every twelve time blocks."

- (2) Regulation 6.4.7 of Principal Regulations shall be substituted with the following :

"7. The SLDC, SEB / distribution licensee shall always restrict the net drawal of the state from the grid within the drawal schedules keeping the deviations from the schedule within the limits specified in the Deviation Settlement Mechanism Regulations. The concerned SEB/distribution licensee/User, SLDC shall ensure that their automatic demand management scheme mentioned in clause 5.4.2 acts to ensure that there is no over-drawal. If the automatic demand management scheme has not yet been commissioned, then action

shall be taken as per manual demand management scheme to restrict the net drawal from grid to within schedules and all actions for early commissioning of Automatic Demand Management Scheme (ADMS) shall be initiated.

(3) Regulation 6.4.10 of Principal Regulations shall be substituted with the following:

"10. The ISGS is normally expected to generate power according to the daily schedules advised to them barring any inadvertent deviations. Maximum deviation allowed during a time block shall not exceed the limits specified in the Deviation Settlement Mechanism Regulations. Such deviations should not cause system parameters to deteriorate beyond permissible limits and should not lead to unacceptable line loadings. Inadvertent deviations, if any, from the ex-power plant generation schedules shall be appropriately priced in accordance with Deviation Settlement Mechanism Regulations. In addition, deviations from schedules causing congestion, shall also be priced in accordance with the Central Electricity Regulatory Commission (Measure to relieve congestion in real time operation) Regulations, 2009."

(4) Regulation 6.4.11 of Principal Regulations shall stand deleted.

(5) Regulation 6.4.12 of Principal Regulations shall be substituted with the following:

"12. Notwithstanding the above, the RLDC may direct the SLDCs/ISGS/ other regional entities to increase/decrease their drawal/generation in case of contingencies e.g. overloading of lines/transformers, abnormal voltages, threat to system security. Such directions shall immediately be acted upon. In case the situation does not call for very urgent action, and RLDC has some time for analysis, it shall be checked whether the situation has arisen due to deviations from schedules. These shall be got terminated first, through appropriate measure like opening of feeders, if considered necessary by SLDC/RLDC, before an action, which would affect the scheduled supplies to the long term, medium term customers or short term customers is initiated in accordance with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter State Transmission and Related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008.

In case Short Term/Medium Term Open Access or Long Term Access are curtailed, RLDC(s) shall submit a report regarding the reasons due to which it was not able to curtail deviations from Schedule and agencies which had not taken necessary actions."

(6) Regulation 6.4.15 of the Principal Regulations shall stand deleted.

(7) Regulation 6.4.24 of Principal Regulations shall be substituted with the following:

"24. Hydro generating stations are expected to respond to grid frequency changes and inflow fluctuations. Maximum deviation allowed during a time block shall be as per the CERC Deviation Settlement Mechanism Regulations."

(8) Regulation 6.5.9 of Principal Regulations shall stand deleted.

(9) Regulation 6.5.13 of the Principal Regulations shall be substituted with the following:

"13. The schedule finalized by the concerned load despatch centre for hydro generating station, shall normally be such that the scheduled energy for a day equals the total energy (ex-bus) expected to be available on that day, as declared by the generating station, based on foreseen/planned water availability/release. It is also expected that the total net energy actually supplied by the generating station on that day would equal the declared total energy, in order that the water release requirement is met."

(10) Regulation 6.5.17 of Principal Regulations shall be substituted with the following:

"17. In case of any grid disturbance, scheduled generation of all the ISGSs supplying power under long term / medium term/short term shall be deemed to have been revised to be equal to their actual generation and the scheduled drawals of the beneficiaries/buyers shall be deemed to have been revised accordingly for all the time blocks affected by the grid disturbance. Certification of grid disturbance and its duration shall be done by the RLDC.

The declaration of disturbance shall be done by the concerned RLDC at the earliest. A notice to this effect shall be posted at its website by the RLDC of the region in which the disturbance occurred. Issue of the notice at RLDC web site shall be considered as declaration of the disturbance by RLDC. All regional entities shall take note of the disturbance and take appropriate action their end.

For Bilateral short term and collective transactions, the methodology of settlement of accounts for the period of Grid Disturbance shall be formulated by National Power Committee (NPC) and same shall be put up to the Commission for approval. The methodology shall cover all possible scenarios with illustrative examples to cover the instances where the Grid disturbance is either partial or it affects only one region.

(11) The Regulation 6.5.18 of the Principal Regulations shall be substituted with the following:

“18. Revision of declared capability by the ISGS(s) having two part tariff with capacity charge and energy charge (except hydro stations) and requisition by beneficiary(ies) for the remaining period of the day shall also be permitted with advance notice. Revised schedules/declared capability in such cases shall become effective from the 4th time block, counting the time block in which the request for revision has been received in the RLDC to be the first one.”

(12) Regulation 6.5.23 of the Principal Regulations shall be substituted as under:

“23. With effect from 15-7-2013, Scheduling of wind power generation plants would have to be done where the sum of generation capacity of such plants connected at the connection points (called Pooling stations) to the transmission or distribution system is 10 MW and above and connection point is 33 kV and above, for pooling stations commissioned after 3-05-2010. For capacity and voltage level below this, as well as for old wind farms (A wind farm is collection of wind turbine generators that are connected to a common connection point), it could be mutually decided between the Wind Generator and the transmission or distribution utility, as the case may be, if there is no existing contractual agreement to the contrary. The schedule by wind power generating stations (excluding collective transactions) may be revised by giving advance notice to SLDC/RLDC, as the case may be. Such revisions by wind power generating stations shall be effective from 6th time block, the first being the time-block in which notice was given. There may be one revision for each time slot of 3 hours starting from 00:00 hours of a particular day subject to maximum of 8 revisions during the day.

(13) Regulation 6.5.34 of the Principal Regulations shall be substituted as under:

“34. While availability declaration by ISGS shall have a resolution of one decimal (0.1) MW and one decimal (0.1) MWh, all entitlements, requisitions and schedules shall be rounded off to the nearest two decimals at each control area boundary for each of the transaction, and shall have a resolution of 0.01 MW.”

(14) Para 5 of Annexure-I to the Grid Code (Complimentary Commercial Mechanism) shall be substituted as under:

“5. The wind generators shall be responsible for forecasting their generation upto an accuracy of 70%. Therefore, if the actual generation is beyond +/- 30% of the schedule, wind generator would have to bear the UI charges. For actual generation within +/- 30% of the schedule, no deviation would be payable/receivable by Generator. The host state, shall bear the deviation charges for this variation, i.e within +/- 30%. However, the deviation charges borne by the host State due to the wind generation, shall be shared among all the States of the country in the ratio of their peak demands in the previous month based on the data published by CEA, in the form of a regulatory charge known as the Renewable Regulatory Charge operated through the Renewable Regulatory Fund (RRF). This provision shall be applicable with effect from such date as may be notified by the Commission.

A. K. SAXENA, Chief (Engg.)

[ADVT-III/4/Exty./150/13]

Note : Principal Regulations were published in Gazette of India, Extraordinary, Part-III, Section 4 at Serial No. 115 on 28-4-2010 and the first amendment to the Principal Regulations were published in the Gazette of India, Extraordinary, Part-III, Section 4 at Serial No. 60 on 6th March, 2012.